

Parliament Session Alert

Winter Session: November 09 – December 13, 2010

Highlights

- ◆ Parliament meets for the Winter Session between November 09 and December 13, 2010. There will be a total of 24 sittings.
- ◆ The agenda for government Bills includes 23 pending Bills for consideration and passing. Eight new Bills are listed for introduction, consideration and passing. The government plans to introduce 24 new Bills and withdraw three Bills. We list these below.

Government Bills listed for Consideration and Passing

Short Title	Introduced on	Status
The Prevention of Torture Bill, 2010	26 Apr 2010 Lok Sabha	Passed by LS on 6 May 2010, Pending in RS
The Wakf (Amendment) Bill, 2010	27 Apr 2010 Lok Sabha	Passed by LS on 7 May 2010, Pending in RS
The Commercial Division of High Courts Bill, 2009	16 Dec 2009 Lok Sabha	Passed by LS on 18 Dec 2009, RS Select Committee Report on 29 July 2010
The Educational Tribunals Bill, 2010	3 May 2010 Rajya Sabha	Passed by LS on 26 Aug 2010, Pending in RS
The Seeds Bill, 2004	9 Dec 2004 Rajya Sabha	Standing Committee Report on 28 Nov 2006
The Pesticide Management Bill, 2008	21 Oct 2008 Rajya Sabha	Standing Committee Report on 18 Feb 2009
The Anti-Hijacking (Amendment) Bill, 2010	19 Aug 2010 Rajya Sabha	Standing Committee Report on 18 Oct 2010
The Chartered Accountants (Amendment) Bill, 2010	29 Apr 2010 Rajya Sabha	Standing Committee Report on 31 Aug 2010
The Company Secretaries (Amendment) Bill, 2010	29 Apr 2010 Rajya Sabha	Standing Committee Report on 31 Aug 2010
The Cost and Works Accountants (Amendment) Bill, 2010	29 Apr 2010 Rajya Sabha	Standing Committee Report on 31 Aug 2010
The Right of Children to Free and Compulsory Education (Amendment) Bill, 2010	16 Apr 2010 Rajya Sabha	Standing Committee Report on 28 June 2010
The National Council for Teacher Education (Amendment) Bill, 2010	16 Apr 2010 Rajya Sabha	Standing Committee Report on 28 June 2010
The National Commission for Heritage Sites Bill, 2009	26 Feb 2009 Rajya Sabha	Standing Committee Report on 23 Nov 2009
The Jawaharlal Institute of Post-Graduate Medical Education and Research, Puducherry (Amendment) Bill, 2010	5 Aug 2010 Rajya Sabha	Standing Committee to submit Report on 31 Oct 2010
The Constitution (One Hundred and Eleventh Amendment) Bill, 2009 (Ensures autonomy of cooperative societies)	30 Nov 2009 Lok Sabha	Standing Committee Report on 30 Aug 2010
The Orissa (Alteration of Name) Bill, 2010	15 Mar 2010 Lok Sabha	Not referred to Standing Committee

Short Title	Introduced on	Status
The Constitution (One Hundred and Thirteenth Amendment) Bill, 2010 (Changes Oriya to Odiya in Eight Schedule)	15 Mar 2010 Lok Sabha	Not referred to Standing Committee
The Constitution (One Hundred and Tenth Amendment) Bill, 2009 (Reserves for women 50% of seats in panchayat)	26 Nov 2009 Lok Sabha	Standing Committee Report on 28 Jul 2010
The Constitution (One Hundred and Twelfth Amendment) Bill, 2009 (Reserves for women 50% of seats in municipalities)	24 Nov 2009 Lok Sabha	Standing Committee Report on 25 June 2010
The State Bank of India (Subsidiary Banks) Amendment Bill, 2009	18 Dec 2009 Lok Sabha	Standing Committee to submit report in three months <i>w.e.f.</i> 29 Dec 2009
The New Delhi Municipal Council (Amendment) Bill, 2010	3 Aug 2010 Lok Sabha	Standing Committee granted time upto 15 Nov 2010
The Arms (Amendment) Bill, 2010	25 Aug 2010 Lok Sabha	Standing Committee to submit Report within 3 months <i>w.e.f.</i> 3 Sep 2010
The Constitution (One Hundred and Eighth Amendment) Bill, 2008 (<i>Women's Reservation Bill</i>)	6 May 2008 Rajya Sabha	Passed by RS on 9 Mar 2010, Pending in LS

Bills listed for Introduction, Consideration and Passing

Short Title	Key Objectives
The Companies (Second Amendment) Bill, 2010	Seeks convergence of Indian Accounting Standards with International Financial Reporting Standards
The Labour Laws (Exemption from Furnishing Returns and Maintaining Registers by Certain Establishments) Amendment and Miscellaneous Provisions Bill, 2010	Introduces a new amendment Bill in view of large number of official amendments involving negative voting
The Judicial Standards and Accountability Bill, 2010	Lays down judicial standards, establishes a mechanism for dealing with complaints of misbehaviour or incapacity of a Judge of the Supreme Court or a High Court and makes provisions for declaration of assets and liability by Judges
The Mines and Minerals (Development and Regulation) Amendment Bill, 2010	Sets up a National Mineral Regulatory Authority for the mineral sector
The Land Acquisition (Amendment) Bill, 2010	Amends the Land Acquisition Act, 1894
The Rehabilitation and Resettlement Bill, 2010	Gives legal backing to the provisions of the National Rehabilitation and Resettlement Policy, 2007
The Juvenile Justice (Care and Protection of Children) Bill, 2010	Removes discriminatory provisions against children covered by the Act affected by diseases like leprosy, Tuberculosis, Hepatitis, STD, mental illness, drug addiction, etc.
The State Bank of India (Subsidiary Banks) Amendment Bill, 2010	Removes the references of State Bank of Indore in the State Bank of India (Subsidiary Banks) Act, 1959

Bills listed for Introduction

Short Title	Key Objectives
The Multi-State Co-operative Societies (Amendment) Bill, 2010	Rationalizes Government role and increase members' participation in the working of Multi-State Co-operative Societies
The Biotechnology Regulatory Authority of India Bill, 2010	Establishes a Biotechnology Regulatory Authority of India to regulate research, import, transport, use of organisms and product produced from modern biotechnology

Short Title	Key Objectives
The Consumer Protection (Amendment) Bill, 2010	Facilitates disposal of consumer complaints and rationalizes the qualifications and procedure of selection of President and members of the consumer fora
The Bureau of Indian Standard (Amendment) Bill, 2010	Brings any article and/or process under mandatory certification, protects industries and consumers from spurious and sub-standard import
The Forward Contracts Regulation (Amendment) Bill, 2010	Makes regulation in tune with the liberalization of markets
The Wildlife (Protection) Amendment Bill, 2010	Includes the provisions of CITES in the Act, in order to control illegal trade in wildlife
The Narcotic Drugs and Psychotropic Substances (Amendment) Bill, 2010	Amends certain provisions of the Narcotic Drugs and Psychotropic Substances Act, 1985 (61 of 1985)
The Banking Laws (Amendment) Bill, 2010	Improves the capital raising capacity of the banks and to strengthen the supervisory and regulatory powers of RBI
The Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest (Amendment) Bill, 2010	Strengthens the securitization and asset reconstruction market in India
The Recovery of Debts due to Banks and Financial Institutions (Amendment) Bill, 2010	Improves the recovery mechanism available to the secured creditors
The Chit Fund (Amendment) Bill, 2010	Provides operational flexibility to the chit fund companies
The Factoring and Assignment of Receivables Bill, 2010	Creates a separate legal framework for provisions of factoring services in India
The National Institute of Mental Health and Neurosciences, Bangalore Bill, 2010	Declares the National Institute of Mental Health and Neurosciences, Bangalore as an institution of national importance
The National Academic Depository (Amendment) Bill, 2010	Creates a National electronic data base of academic awards and its maintenance by an authorized depository
The National Council for Higher Education & Research Bill, 2010	Establishes NCHER for determining, maintaining and coordinating standards in Higher Education
The Universities for Innovation Bill, 2010	Provides for establishment and incorporation of special universities devoted to innovation and research
The Factories (Amendment) Bill, 2010	Introduces comprehensive amendments in the Factories Act, 1948
The Apprentices (Amendment) Bill, 2010	Re-models India's Apprenticeship regime
The Mines and Minerals (Development and Regulation) Bill, 2010	Repeals the existing MMDR Act, 1957 and replace with a new Act drafted on the basis of the policy guidelines in National Mineral Policy
The National Identification Authority of India Bill, 2010	Provides for the establishment of the National Identification Authority of India for the purpose of issuing identification numbers to individuals residing in India
The National Waterway (Lakhipur-Bhanga Stretch of River Barak) Bill, 2010	Provides unified development of waterway for shipping and navigation and optimum utilization for transport of cargo in Barak Valley of Assam
The Public Premises (Eviction of Unauthorized Occupants) (Amendment) Bill, 2010	Brings the premises of DMRC and other Metro Rail and NDMC under the definition of Public premises and allows the eviction of unauthorized occupants of their premises

Short Title	Key Objectives
The Protection of Women from Sexual Harassment at Workplace Bill, 2010	Provides protection against sexual harassment at workplace
The Enemy Property (Amendment and Validation) Bill, 2010	Enables the Government to manage, preserve and control the enemy property

Bills listed for Withdrawal

Short Title	Introduced on	Status
The Enemy Property (Amendment and Validation) Bill, 2010	2 Aug 2010	Discussion deferred on 30 Aug 2010, being replaced by a new Bill
The Labour Laws (Exemption from Furnishing Returns and Maintaining Registers by Certain Establishments) Amendment and Miscellaneous Provisions Bill, 2005	22 Aug 2005	Standing Committee Report on 20 Dec 2005, being replaced by a new Bill
The Administrative Tribunal (Amendment) Bill, 2006	18 Mar 2006	Standing Committee Report on 5 Dec 2006

Sources: Bulletins of Lok Sabha and Rajya Sabha, PIB, PRS.

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